

**Minutes of the Meeting No. 01/17 scheduled on 13.04.2016 (actually held on 27.04.2016) under
the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX**

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.17/16 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-01 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/904/AM08/DES-IV/Pt. RLA. No. 05/24/040/383/AM08 Lic. No. 0510207291 dt. 07.08.2007.
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-02 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/427/AM09/DES-IV/Pt. RLA. No. 05/24/040/54/AM09 Lic. No. 0510219939 dt. 30.04.2008.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-03 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/522/AM08/DES-IV/Pt. RLA. No. 05/24/040/203/AM08 Lic. No. 0510204897 dt. 14.06.2007.
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-04 NC No. 01/17 Dated 13.04.2016 (held on	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/337/AM08/DES-IV/Pt. RLA. No. 05/24/040/203/AM08
--	---

27.04.2016)	Lic. No. 0510221581 dt. 04.06.2008.
-------------	-------------------------------------

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-05 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/2055/AM08/DES-IV/Pt. RLA. No. 05/24/040/829/AM08 Lic. No. 0510215374 dt. 24.01.2008.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-06 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/1072/AM07/DES-IV/Pt. RLA. No. 05/24/040/987/AM07 Lic. No. 0510200280 dt. 01.03.2007.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-07 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/999/AM08/DES-IV/Pt. RLA. No. 05/24/040/395/AM08 Lic. No. 0510207844 dt. 21.08.2007.
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-08 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/87/50/904/AM08/DES-IV/Pt. RLA. No. 05/24/040/226/AM04 Lic. No. 05102118978 dt. 24.04.2004.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-09 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/841/AM08/DES-IV/Pt. RLA. No. 05/24/040/228/AM08 Lic. No. 0510206858 dt. 27.07.2007.
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-10 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/87/50/1019/AM07/DES-IV/Pt. RLA. No. 05/24/040/934/AM07 Lic. No. 0510199266 dt. 09.02.2007.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-11 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Makwell Plastisizers Pvt. Ltd., Mumbai F. No. 01/83/50/51/AM13/DES-IV RLA. No. 03/95/040/1095/AM12 RLA. No. 03/95/040/881/AM11 RLA. No. 03/95/040/862/AM11 Lic. No. 0310690440 dt. 12.02.2012. Lic. No. 0310626800 dt. 15.04.2011 Lic. No. 0310628256 dt. 27.04.2011
---	--

The Committee considered the case as per agenda for amendment in the item of import against the export of Chlorinated Paraffin 25-30% Chlorine content/40-50% chlorine content 46-50% chlorine content. Deptt. of C&PC vide their letter dated 26.05.2015 has stated that request of the firm for the amendment of item from Paraffin (C10-C20) to "Paraffin" for the purpose of EODC / regularization purposes.

During the meeting on 27.04.2016. The Committee views that there are various commercial grades of Paraffin with different carbon items per molecule i.e. C10-C13, C11-C12, C11-14, C12-C14, C14-C17, C17-C20. These all falls within the Paraffin (C10-C20). Thus in the normal course, the item is indicated either as Paraffin (C10-C20) or Paraffin. There is no change in the manufacturing process and quantity required for the manufacturer of Chlorinated Paraffins. This type of request has also been approved in NC Meeting No.2/16 dated 13.05.2015. Accordingly, description as "Paraffin" may be considered for purpose of EODC / regularization purposes for above mentioned licences only.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-12 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Makwell Plastisizers Pvt. Ltd., Mumbai F. No. 01/83/50/489/AM11/DES-IV/Pt. RLA. No. 03/95/040/367/AM11 Lic. No. 0310594356 dt. 29.09.2010
---	---

The Committee considered the case as per agenda for modification in export description. During the meeting on 27.04.2016. The Committee decided to modify the export description approved in Meeting No. 32/83 dated 10.11.2010 without any other change in the decision taken by NC in its Meeting No. 32/83 dated 10.11.2010 as under:-


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Export Item as per AA	Export Item as per NC M. No. 32/83 dt.10.11.10	Export item recommended
Chlorinated Paraffin 40-45%	Chlorinated Paraffin (Chlorine Content 46-50%)	Chlorinated Paraffin (Chlorine Content 40-45%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-13 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Chemico Chemicals Pvt. Ltd., Ghaziabad F. No. 01/83/50/233/AM16/DES-IV RLA. No. 05/23/040/41/AM16 Lic. No. 0510394181 dt. 08.05.2015
--	--

The Committee considered the case as per agenda to amend in description of import item and enhance the quantity of import item. During the meeting on 27.04.2016. The Committee decided to amend in description of import item and enhance the quantity of import item description approved in Meeting No. 12/83 dated 09.12.2015 without any other change in the decision taken by NC in its Meeting No. 12/83 dated 09.12.2015 as under :-

Import item as per AA	Import items as per NC M. No.12/83 dt.09.12.15 with quantity	Import item with quantity recommended
Antimony Concentrate containing 55% to 62% of Sb content with 7% - 10% moisture content	Antimony Concentrate containing 55% to 62% of Sb content – 1.237 Kg	Antimony Concentrate containing 55% to 62% of Sb content with 7% -10% moisture content – 1.32 Kg. subject to condition that import item should contain minimum 7% of moisture content.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-14 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/297/AM16/DES-IV RLA. No. 13/24/040/53/AM15 Lic. No. 1310047811 dt. 12.03.2015
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-15 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Asiatic Industries., Ahmedabad 1) 01/83/50/470/AM14/DES-IV RLA No. 08/24/40/262/AM14 Lic. No. 0810124724 dt. 12.09.2013 2) 01/83/50/224/AM14/DES-IV RLA No. 08/24/40/018/AM14 Lic. No. 0810120614 dt. 30.04.2013 3) 01/83/50/957/AM14/DES-IV RLA No. 08/24/40/491/AM14
--	---

	Lic. No. 0810128983 dt. 18.02.2014 4) 01/83/50/059/AM14/DES-IV RLA No. 08/24/40/404/AM13 Lic. No. 0810118866 dt. 14.02.2013 5) 01/83/50/534/AM14/DES-IV RLA No. 08/24/40/328/AM14 Lic. No. 0810126219 dt. 31.10.2013
--	--

The Committee considered the case as per agenda to amend in quantity of import items. During the meeting on 27.04.2016. The Committee decided to amend in quantity of import items approved in Meeting No. 09/83 & 10/83 dated 30.09.2015 & 21.10.2015 without any other change in the decision taken by NC in its Meeting No. 09/83 & 10/83 dated 30.09.2015 & 21.10.2015 as under :-

Import items with quantity as per NC M. No.09/83 & 10/83 Dt.30.09.15 & 21.10.15	Import items recommended with quantity
1. Meta Phenylene Diamine (Dry Powder) - 0.170 Kg	1. Meta Phenylene Diamine (Dry Powder) - 0.086 Kg
2. Sodium Nitrite (Dry Powder) – 0.086 Kg	2. Sodium Nitrite (Dry Powder) – 0.171 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-16 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007
--	--

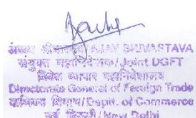
The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-17 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt. 31.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-18 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. GSP Crop Science Pvt. Ltd., Ahmedabad F. No. 01/83/50/323/AM15/DES-IV RLA. No. 08/24/40/92/AM15 Lic. No. 0810131812 dt. 27.05.2014
--	--

The Committee considered the case as per agenda to amend in description of export item. During the meeting on 27.04.2016. The Committee decided to amend in description of export item approved in Meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015 as under :-



Export item as per AA	Export item as per NC M. No.11/83 dt.18.11.15	Export item recommended
Acetamiprid 20% SP	Acetamiprid 20%	Acetamiprid 20% SP

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-19 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. GSP Crop Science Pvt. Ltd., Ahmedabad F. No. 01/83/50/238/AM15/DES-IV RLA. No. 08/24/40/40/AM15 Lic. No. 0810131286 dt. 12.05.2014
--	--

The Committee considered the case as per agenda to amend in UOM in export item. During the meeting on 27.04.2016. The Committee decided to amend in UOM in export item approved in Meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015 as under :-

Export item as per AA	UOM	Export item as per NC M. No.11/83 dt.18.11.15	UOM	Export recommended Item	UOM
Lambda Cyhalothrin 250 CS	Litre	Lambda Cyhalothrin 250 CS	1 Kg	Lambda Cyhalothrin 250 CS	Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-20 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Syngenta India Ltd., Pune F. No. 01/83/162/158/AM16/DES-IV
--	--

The committee considered the case as per agenda to amendment in Ad-hoc norms. During the meeting on 27.04.2016. The committee decided to amend the norms on the basis of average consumption of inputs over the past three years. Accordingly, the committee decided to amend the ad-hoc norms approved in meeting no 12/16 dated 09.12.2015 and the amended norms are as under:

Norms for Export Product- Thiamethoxam Technical (TMX2 process)

S. No.	Item of Import for TMX2 process	Quantity allowed in kg/kg of export
1	CCT Melt OR 1a. 1,2,3-Trichlopropane (TCP) 1b. Tetra butyl ammonium bromide 50% (TBAB) 1c. Methanol 1d. Sodium Thiocyanate 1e. Monochlorobenzene (MCB) 1f. Chlorine liquid	0.7265 1.0763 0.436 0.014 1.1399 0.7398 0.5175

Arjun
 Arjun SURASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Director General of Commerce
 New Delhi

	1g. Hydrochloric acid min. 36.5% pure (HCl)	1.6702
	1h. Di-Methyl Formamide (DMF)	0.1935
	1i. Sodium bi sulphite 35% (SBS)	0.2916
	1j. Sodium hypochlorite 10%	0.3199
	1k. 1,2-dichlorobenzene	0.1016
	1l. Sulfolane anhydrous	0.0821
	1m. Sodium hydroxide (25%)	2.8792
2	Dimethyl Carbonate (DMC)	0.7333
3	Hydrochloric Acid (32%) (HCL)	1.0251
4	N-Nitro-5-methyl-tetrahydro-4-H-1, 3,5 oxadizin-4-imine. Nitro Oxadizinamin (OXA)	0.7328
5	Potassium Carbonate	0.8579
6	Sodium hydroxide (25%)	0.0868
7	Tetra Methyl Ammonium Chloride (50%) (TMACL)	0.0532
8	Packing Material	As per Packing policy S. No. 1(a)

Norms for Export Product- Thiamethoxam Technical (TMX3 process)

S. No.	Item of Import for TMX3 process	Quantity allowed in kg/kg of export
1	CCT Melt OR 1a. 1,2,3-Trichloropropane (TCP) 1b. Tetra butyl ammonium bromide 50% (TBAB) 1c. Methanol 1d. Sodium Thiocyanate 1e. Monochlorobenzene (MCB) 1f. Chlorine liquid 1g. Di-Methyl Formamide (DMF) 1h. Sodium bi sulphite 35% (SBS) 1i. Sodium hypochlorite 10% 1j. 1,2-dichlorobenzene 1k. Sulfolane anhydrous 1l. Sodium hydroxide (25%)	0.7359 1.2094 0.05 0.0133 1.2976 0.1492 0.6039 0.3918 0.0298 0.2098 0.5794 0.1268 3.0144
2	Dimethyl Carbonate (DMC)	1.1748
3	Hydrochloric Acid (32%) (HCL)	1.4706
4	N-Nitro-5-methyl-tetrahydro-4-H-1, 3,5 oxadizin-4-imine. Nitro Oxadizinamin (OXA)	0.7315
5	Potassium Carbonate	0.8564
6	Sodium hydroxide (25%)	0.1102
7	Tetra Methyl Ammonium Chloride (50%) (TMACL)	0.052
8	Packing Material	As per Packing policy S. No. 1(a)

Norms committee has accepted the request of the firm and approved the case. The recommendation of Norms committee will be sent to DC,SEEPZ Mumbai for further action at their end.

Case No. M-21 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. SMI Coated Product Pvt. Ltd., Mumbai F. No. 01/83/50/346/AM15/DES-IV RLA. No. 03/95/40/127/AM15 Lic. No. 0310783744 dt. 30.05.2014
--	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/14/2014-TSW dated 27.04.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-22 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. SMI Coated Product Pvt. Ltd., Mumbai F. No. 01/83/50/924/AM14/DES-IV RLA. No. 03/95/40/774/AM14 Lic. No. 0310763278 dt. 30.07.2014
--	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/14/2014-TSW dated 27.04.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-23 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/705/AM14/DES-IV RLA. No. 03/95/40/508/AM14 Lic. No. 0310752324 dt. 04.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-24 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/340/AM14/DES-IV RLA. No. 03/95/40/239/AM14 Lic. No. 0310739216 dt. 26.06.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-25 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/926/AM14/DES-IV RLA. No. 03/95/40/782/AM14 Lic. No. 0310765253 dt. 09.01.2014
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-26 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/40/AM14/DES-IV RLA. No. 03/95/40/751/AM15 Lic. No. 0310792134 dt. 18.12.2014
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

Case No. M-27 NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/946/AM13/DES-IV/Pt RLA. No. 03/95/40/837/AM13 Lic. No. 0310722507 dt. 31.01.2013
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.

THE FOLLOWING CASES HAVE BEEN CONSIDERED IN NORMS COMMITTING MEETING No. 01/17 DATED 13.04.2016 (HELD ON 27.04.2016) **OUT OF AGENDA** AS THE DECISION WAS PENDING FOR LONG TIME.

Case No M- 27 (1) NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Saint – Gobain Glass India Ltd., Chennai F.No.01/83/50/611/AM12/DES-IV RLA F.No.04/24/40/149/AM12 Lic. No.0410128517 dated 26.02.2011
--	---

The Committee considered the case out of agenda for discussing the request of the firm for ratification of all items of imports. During the meeting on 27.04.2016, the Committee observed that the case was earlier placed before the Meeting No. 14/83 dated 27.01.2016 and allowed to import Furnace Oil for a quantity of 266.73 Kgs per MT of export product subject to 5% of FOB value of export as per "General Note on Fuel". Now the Committee has also decided to ratify the norms for other import items same as in Meeting No.5/83 dated 08.07.2015 for Case No.82/11/83-ALC1/2014.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 27 (2) NC No. 01/17 Dated 13.04.2016 (held on 27.04.2016)	M/s. Saint – Gobain Glass India Ltd., Chennai F.No.01/83/50/841/AM13/DES-IV RLA F.No.04/24/40/170/AM13 Lic. No.0410154080 dated 08.01.2014
--	---

The Committee considered the case out of agenda for discussing the request of the firm for ratification of all items of imports. During the meeting on 27.04.2016, the Committee observed that the case was earlier placed before the Meeting No. 14/83 dated 27.01.2016 and allowed to import Furnace Oil for a quantity of 266.73 Kgs per MT of export product subject to 5% of FOB value of export as per "General Note on Fuel". Now the Committee has also decided to ratify the norms for other import items same as in Meeting No.5/83 dated 08.07.2015 for Case No.82/11/83-ALC1/2014.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 1/83-ALC1/2016 MEETING DATE : 13.04.2016

1	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and observed that technical comments were called for from M/o Mines a reminder to Jt. Secretary M/o Mines to expedite the comments. D.O. letter issued on 03.07.2014, but the comments on the matter have not been received so far. The Committee decided to once again remind to Jt. Secretary M/o Mines. Reminder to be issued. The case is re-listed for 25.05.2016.			

2	Case No.:32/1/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00881/AM16/	RLA File :03/94/040/00131/AM13/	Lic.No/Date:0310710623 26.09.2012	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA. The Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016			

3	Case No.:5/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. Reminder to RA to be issued. The case is re-listed for 25.05.2016.			

4	Case No.:59/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals			

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		
--	---	--	--

5	Case No.:73/5/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 28.04.2015.			

6	Case No.:13/51/83-ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:25.05.2016
	Decision :D/L dated 05.04.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 25.05.2016.			

7	Case No.:15/5/83-ALC1/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00023/AM14/	RLA File :03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

8	Case No.:76/17/83-ALC1/2014	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00686/AM15/	RLA File :04/24/040/00277/AM13/	Lic.No/Date:0410144057 12.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.12.2015.			

9	Case No.:28/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

10	Case No.:34/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00883/AM16/	RLA File :34/24/040/00318/AM13/	Lic.No/Date:3410036605 08.04.2013	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda. The Committee had decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.				

11	Case No.:72/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 08.01.2015.				

12	Case No.:60/26/83-ALC1/2013	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00383/AM14/	RLA File :03/94/040/01128/AM13/	Lic.No/Date:0310737162 10.06.2013	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

13	Case No.:14/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00337/AM14/	RLA File :03/95/040/01058/AM13/	Lic.No/Date:0310737312 13.06.2013	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for				

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

14	Case No.:15/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not furnish the Central Excise Date duly certified by Central Excise vide letter dated 17.04.2014 and reminder issued on 11.08.2014.			

15	Case No.:17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

16	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

account of shortage of technical manpower.

17	Case No.:117/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

18	Case No.:63/30/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

19	Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

20	Case No.:72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 09.01.2015 and reminder on 09.11.2015			

21	Case No.:60/42/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

22	Case No.:61/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

23	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015.			

24	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310754966	Defer Date:

	:01/83/050/00769/AM14/	:03/95/040/00483/AM14/	23.10.2013	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
25	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:
26	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:
27	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

28	Case No.:20/49/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

29	Case No.:23/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

30	Case No.:15/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

account of shortage of technical manpower.

31	Case No.:21/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

32	Case No.:26/42/83-ALC1/2013	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

33	Case No.:22/42/83-ALC1/2013	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

34	Case No.:114/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

35	Case No.:95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

36	Case No.:84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 01.01.2016.			

37	Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

account of shortage of technical manpower.

38	Case No.:28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

39	Case No.:17/49/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

40	Case No.:24/49/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

41	Case No.:1/42/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

42	Case No.:13/5/83-ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 25.05.2016.			

43	Case No.:32/49/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 30.09.2014.			

44	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:25.05.2016
	Decision :Comments awaited from D/o. IPP. A copy of application again forward to them on 23.03.2016. The case re-listed for 25.05.2016.			

45	Case No.:33/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

46	Case No.:44/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

47	Case No.:14/5/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/35/2012-PC-II dated 08.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:26/49/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

49	Case No.:83/3/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

50	Case No.:8/2/83-ALC1/2014	Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00008/AM15/	RLA File :03/95/040/00904/AM14/	Lic.No/Date:0310770510 18.02.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

51	Case No.:73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

52	Case No.:15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

53	Case No.:13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 25.05.2016.			

54	Case No.:8/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 25.05.2016.			

55	Case No.:11/3/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
----	----------------------------	---------------------------------------	---	----------------------

HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:10/15/83- ALC1/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00506/AM15/	RLA File :09/24/040/00590/AM14/	Lic.No/Date:0910059532 11.03.2014	Defer Date:
56	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:1/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
57	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 11.06.2014.		

Case No.:79/3/83- ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
58	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals		

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

59	Case No.:1/5/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

60	Case No.:39/6/83-ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00369/AM16/	RLA File :04/24/040/00227/AM13/	Lic.No/Date:0410156343 19.03.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 28.10.2015.			

61	Case No.:40/6/83-ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00370/AM16/	RLA File :04/24/040/00251/AM13/	Lic.No/Date:0410156341 19.03.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 28.10.2015.			

62	Case No.:2/1/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

63	Case No.:9/5/83-ALC1/2014	Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

64	Case No.:7/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.				

65	Case No.:71/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00478/AM15/	RLA File :17/24/040/00001/AM15/	Lic.No/Date:1710005789 21.04.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

66	Case No.:8/11/83-ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00321/AM15/	RLA File :03/94/040/01162/AM14/	Lic.No/Date:0310779662 28.04.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

67	Case No.:35/11/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00348/AM15/	RLA File :03/94/040/00067/AM15/	Lic.No/Date:0310779935 29.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

68	Case No.:38/11/83-ALC1/2014	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00351/AM15/	RLA File :03/95/040/00062/AM15/	Lic.No/Date:0310780071 30.04.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 21.01.2015.			

69	Case No.:80/6/83-ALC1/2015	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00411/AM16/	RLA File :08/24/040/00015/AM15/	Lic.No/Date:0810131124 07.05.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

70	Case No.:75/11/83-ALC1/2014	Party Name:MERIT POLYPLAST	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00388/AM15/	RLA File :03/95/040/00055/AM15/	Lic.No/Date:0310781978 19.05.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 19.01.2015.			

71	Case No.:75/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00482/AM15/	RLA File :17/24/040/00010/AM15/	Lic.No/Date:1710005815 20.05.2014	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

72	Case No.:74/11/83-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00387/AM15/	RLA File :03/95/040/00089/AM15/	Lic.No/Date:0310782327 21.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

73	Case No.:15/5/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

74	Case No.:59/15/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00555/AM15/	RLA File :03/94/040/00098/AM15/	Lic.No/Date:0310782484 22.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

Case No.:78/11/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00391/AM15/	RLA File :07/24/040/00062/AM15/	Lic.No/Date:0710104413 23.05.2014	Defer Date:
76	Decision :The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

78	Case No.:59/13/83-ALC1/2014	Party Name:HP INTERNATIONAL	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
----	-----------------------------	-----------------------------	---	----------------------

	HQ File :01/83/050/00466/AM15/	RLA File :03/94/040/00139/AM15/	Lic.No/Date:0310783465 29.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 09.09.2015.				

	Case No.:52/11/83- ALC1/2014	Party Name:J.G. CHEMICALS PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
79	HQ File :01/83/050/00365/AM15/	RLA File :02/21/040/00066/AM15/	Lic.No/Date:0210203709 02.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 23.06.2015.				

	Case No.:32/11/83- ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
80	HQ File :01/83/050/00345/AM15/	RLA File :03/95/040/00162/AM15/	Lic.No/Date:0310784151 03.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 31.01.2015.				

	Case No.:67/13/83- ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00474/AM15/	RLA File :17/24/040/00023/AM15/	Lic.No/Date:1710005848 10.06.2014	Defer Date:
81	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:40/15/83- ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
82	HQ File :01/83/050/00536/AM15/	RLA File :03/95/040/00166/AM15/	Lic.No/Date:0310785106 11.06.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for				

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

	Case No.:50/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
83	HQ File :01/83/050/00546/AM15/	RLA File :03/95/040/00891/AM14/	Lic.No/Date:0310785062 11.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015.				

	Case No.:1/7/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
84	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.				

	Case No.:2/7/83-ALC1/2014	Party Name:ASTRON PACKAGING LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
85	HQ File :01/83/050/00134/AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.				

	Case No.:56/11/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00369/AM15/	RLA File :08/24/040/00117/AM15/	Lic.No/Date:0810132315 13.06.2014	Defer Date:
86	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:21/11/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
87	HQ File :01/83/050/00334/AM15/	RLA File :10/24/040/00023/AM15/	Lic.No/Date:1010058474 17.06.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 01.04.2015.			

	Case No.:58/13/83-ALC1/2014	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00465/AM15/	RLA File :03/94/040/00114/AM15/	Lic.No/Date:0310785477 17.06.2014	Defer Date:
88	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:37/11/83-ALC1/2014	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00350/AM15/	RLA File :04/24/040/00070/AM15/	Lic.No/Date:0410158741 18.06.2014	Defer Date:
89	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:55/13/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00462/AM15/	RLA File :03/94/040/00174/AM15/	Lic.No/Date:0310785572 18.06.2014	Defer Date:
90	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

91	Case No.:27/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00340/AM15/	RLA File :08/24/040/00021/AM15/	Lic.No/Date:0810132394 19.06.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

92	Case No.:70/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00477/AM15/	RLA File :17/24/040/00026/AM15/	Lic.No/Date:1710005856 19.06.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/21/2014-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:77/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00484/AM15/	RLA File :17/24/040/00025/AM15/	Lic.No/Date:1710005855 19.06.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

94	Case No.:61/15/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00557/AM15/	RLA File :03/95/040/00235/AM15/	Lic.No/Date:0310785689 19.06.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

95	Case No.:69/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00476/AM15/	RLA File :17/24/040/00029/AM15/	Lic.No/Date:1710005861 20.06.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

96	Case No.:74/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00481/AM15/	RLA File :17/24/040/00028/AM15/	Lic.No/Date:1710005860 20.06.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

97	Case No.:78/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
----	-----------------------------	--	---	----------------------

HQ File :01/83/050/00485/AM15/	RLA File :17/24/040/00027/AM15/	Lic.No/Date:1710005859 20.06.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:40/13/83- ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00447/AM15/	RLA File :07/24/040/00104/AM15/	Lic.No/Date:0710105327 23.06.2014	Defer Date:
98	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:11/13/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00418/AM15/	RLA File :08/24/040/00131/AM15/	Lic.No/Date:0810132487 26.06.2014	Defer Date:
99	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

100	Case No.:24/13/83-	Party Name:GRASIM	Meet No/Date:1/83-	Status:Case
-----	--------------------	-------------------	--------------------	-------------

Arjun
 Arjun SUBASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Department of Commerce
 New Delhi

ALC1/2014	INDUSTRIES LTD.,	ALC1/2016 13.04.2016	Approved
HQ File :01/83/050/00431/AM15/	RLA File :34/24/040/00085/AM15/	Lic.No/Date:3410040316 26.06.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:48/13/83- ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00455/AM15/	RLA File :03/95/040/00167/AM15/	Lic.No/Date:0310786082 26.06.2014	Defer Date:
101	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:16/17/83- ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
102	HQ File :01/83/050/00626/AM15/	RLA File :03/94/040/00261/AM15/	Lic.No/Date:0310786063 26.06.2014
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 13.07.2015.		

Case No.:12/13/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
103	HQ File :01/83/050/00419/AM15/	RLA File :08/24/040/00023/AM15/	Lic.No/Date:0810132515 30.06.2014
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals		

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	---	--	--	--

104	Case No.:22/13/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

105	Case No.:72/17/83-ALC1/2014	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00682/AM15/	RLA File :07/21/040/00271/AM15/	Lic.No/Date:0710105464 30.06.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

106	Case No.:41/13/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00448/AM15/	RLA File :02/24/040/00055/AM15/	Lic.No/Date:0210204314 03.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 09.03.2015.			

107	Case No.:43/13/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00450/AM15/	RLA File :02/24/040/00054/AM15/	Lic.No/Date:0210204313 03.07.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

108	Case No.:9/13/83-ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
-----	----------------------------	--	---	----------------------

	HQ File :01/83/050/00416/AM15/	RLA File :07/24/040/00118/AM15/	Lic.No/Date:0710105533 07.07.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:3/13/83- ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
109	HQ File :01/83/050/00410/AM15/	RLA File :05/24/040/00150/AM15/	Lic.No/Date:0510389659 11.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.03.2015.			

	Case No.:16/13/83- ALC1/2014	Party Name:GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
110	HQ File :01/83/050/00423/AM15/	RLA File :08/24/040/00546/AM14/	Lic.No/Date:0810132668 11.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DC, (MSME) on 05.02.2015.			

	Case No.:1/9/83- ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
111	HQ File :01/83/050/00228/AM15/	RLA File :34/24/040/00089/AM15/	Lic.No/Date:3410040365 14.07.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

	Case No.:5/13/83- ALC1/2014	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
112	HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided the F.No.7/4/2015-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 25.05.2016.			

113	Case No.:8/17/83- ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
-----	--------------------------------	--	---	-------------------------

	HQ File :01/83/050/00618/AM15/	RLA File :03/94/040/00322/AM15/	Lic.No/Date:0310786774 14.07.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

	Case No.:7/17/83- ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
114	HQ File :01/83/050/00617/AM15/	RLA File :03/94/040/00329/AM15/	Lic.No/Date:0310786869 15.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 27.02.2015.			

	Case No.:32/13/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00439/AM15/	RLA File :08/24/040/00158/AM15/	Lic.No/Date:0810132743 16.07.2014	Defer Date:
115	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:27/17/83- ALC1/2014	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
116	HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date:1710005882 17.07.2014	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 25.05.2016.			

	Case No.:18/17/83- ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00628/AM15/	RLA File :03/94/040/00344/AM15/	Lic.No/Date:0310787252 23.07.2014	Defer Date:
117	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.
--	--

	Case No.:46/17/83-ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
118	HQ File :01/83/050/00656/AM15/	RLA File :03/95/040/00342/AM15/	Lic.No/Date:0310787349 25.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 16.02.2016.			

	Case No.:38/13/83-ALC1/2014	Party Name:BEE CHEMS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
119	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided the F.No.7/30/2014-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 25.05.2016.			

	Case No.:44/17/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
120	HQ File :01/83/050/00654/AM15/	RLA File :03/95/040/00367/AM15/	Lic.No/Date:0310787462 31.07.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015.			

	Case No.:53/17/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
121	HQ File :01/83/050/00663/AM15/	RLA File :08/24/040/00179/AM15/	Lic.No/Date:0810132892 05.08.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

	Case No.:54/17/83-ALC1/2014	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
122	HQ File :01/83/050/00664/AM15/	RLA File :03/95/040/00381/AM15/	Lic.No/Date:0310787635 05.08.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

123	Case No.:16/15/83-	Party Name:STERICON	Meet No/Date:1/83-	Status:Case
-----	--------------------	---------------------	--------------------	-------------

125	Case No.:47/17/83-ALC1/2014	Party Name:RUSHIL DECOR LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00657/AM15/	RLA File :08/24/040/00187/AM15/	Lic.No/Date:0810132945 11.08.2014	Defer Date:25.05.2016
	Decision :D/L dated 21.04.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 25.05.2016.			

	Case No.:67/17/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
127	HQ File :01/83/050/00677/AM15/	RLA File :17/24/040/00053/AM15/	Lic.No/Date:1710005894 14.08.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 10.03.2015.			


 अजय श्रीवास्तव AJAY SHRIVASTAVA
 संयुक्त महानिदेशक / Joint DGFT
 निदेशक व्यापार महानिदेशक
 Directorate General of Foreign Trade
 सचिवता विभाग / Office of Commerce
 नई दिल्ली / New Delhi

			13.04.2016	
	HQ File :01/83/050/00572/AM15/	RLA File :08/24/040/00024/AM15/	Lic.No/Date:0810133056 20.08.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

129	Case No.:79/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00575/AM15/	RLA File :08/24/040/00075/AM15/	Lic.No/Date:0810133059 20.08.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

130	Case No.:84/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00580/AM15/	RLA File :08/24/040/00103/AM15/	Lic.No/Date:0810133067 21.08.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

131	Case No.:72/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810133083	Defer Date:

	:01/83/050/00568/AM15/	:08/24/040/00106/AM15/	22.08.2014	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

132	Case No.:9/17/83-ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 25.05.2016.			

	Case No.:74/15/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00570/AM15/	RLA File :08/24/040/00188/AM15/	Lic.No/Date:0810133101 26.08.2014	Defer Date:
133	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:19/15/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
134	HQ File :01/83/050/00515/AM15/	RLA File :05/23/040/00215/AM15/	Lic.No/Date:0510390835 29.08.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div).			

	Case No.:52/17/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
135	HQ File :01/83/050/00662/AM15/	RLA File :08/24/040/00206/AM15/	Lic.No/Date:0810133196 02.09.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

136	Case No.:36/17/83-ALC1/2014	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00646/AM15/	RLA File :08/24/040/00210/AM15/	Lic.No/Date:0810133259 08.09.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

137	Case No.:10/17/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00620/AM15/	RLA File :15/24/040/00010/AM15/	Lic.No/Date:1510022022 12.09.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

138	Case No.:70/17/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00680/AM15/	RLA File :33/24/040/00008/AM15/	Lic.No/Date:3310030076 15.09.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA. The Committee decided to defer the case for examine the request of the firm. The case is re-listed for 25.05.2016.			

139	Case No.:71/17/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00681/AM15/	RLA File :33/24/040/00009/AM15/	Lic.No/Date:3310030075 15.09.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

140	Case No.:34/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00644/AM15/	RLA File :08/24/040/00151/AM15/	Lic.No/Date:0810133353 16.09.2014	Defer Date:25.05.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			
--	---	--	--	--

141	Case No.:35/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00645/AM15/	RLA File :08/24/040/00564/AM14/	Lic.No/Date:0810133360 17.09.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

142	Case No.:86/11/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00399/AM15/	RLA File :03/95/040/00504/AM15/	Lic.No/Date:0310789864 30.09.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015.			

143	Case No.:9/19/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00785/AM15/	RLA File :02/24/040/00140/AM15/	Lic.No/Date:0210205070 16.10.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

144	Case No.:3/19/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00779/AM15/	RLA File :02/24/040/00141/AM15/	Lic.No/Date:0210205073 17.10.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

145	Case No.:25/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00184/AM16/	RLA File :17/24/040/00101/AM15/	Lic.No/Date:1710005951 28.10.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

146	Case No.:36/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1710005949	Defer

:01/83/050/00195/AM16/	:17/24/040/00099/AM15/	28.10.2014	Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

Case No.:45/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00204/AM16/	RLA File :17/24/040/00103/AM15/	Lic.No/Date:1710005953 28.10.2014	Defer Date:
147	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:1/13/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
148	HQ File :01/83/050/00408/AM15/	RLA File :13/24/040/00027/AM15/	Lic.No/Date:1310047678 30.10.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.		

Case No.:61/19/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
149	HQ File :01/83/050/00837/AM15/	RLA File :03/95/040/00571/AM15/	Lic.No/Date:0310790631 30.10.2014
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 25.05.2016.		

Case No.:26/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
150	HQ File :01/83/050/00185/AM16/	RLA File :17/24/040/00108/AM15/	Lic.No/Date:1710005959 30.10.2014
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

	account of shortage of technical manpower.
--	--

151	Case No.:63/13/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00470/AM15/	RLA File :30/24/040/00036/AM15/	Lic.No/Date:3010103215 31.10.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

152	Case No.:20/19/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00796/AM15/	RLA File :04/24/040/00202/AM15/	Lic.No/Date:0410159668 31.10.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

153	Case No.:6/19/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00782/AM15/	RLA File :08/24/040/00268/AM15/	Lic.No/Date:0810133707 03.11.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

154	Case No.:68/19/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File	RLA File	Lic.No/Date:0310790714	Defer Date:

	:01/83/050/00844/AM15/	:03/95/040/00583/AM15/	03.11.2014	
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 21.05.2015.				

155	Case No.:79/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00486/AM15/	RLA File :08/24/040/00304/AM15/	Lic.No/Date:0810133732 05.11.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

156	Case No.:27/19/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00803/AM15/	RLA File :05/23/040/00312/AM15/	Lic.No/Date:0510391893 07.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

157	Case No.:45/2/83-ALC1/2015	Party Name:EXIM CORPORATION	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00118/AM16/	RLA File :03/94/040/00736/AM15/	Lic.No/Date:0310790868 10.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.07.2015.			

158	Case No.:74/17/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00684/AM15/	RLA File :03/95/040/00175/AM15/	Lic.No/Date:0310790985 12.11.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

159	Case No.:48/2/83-ALC1/2015	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00121/AM16/	RLA File :03/94/040/00491/AM15/	Lic.No/Date:0310790961 12.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 13.08.2015.			

	Case No.:49/2/83-ALC1/2015	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
160	HQ File :01/83/050/00122/AM16/	RLA File :03/94/040/00218/AM15/	Lic.No/Date:0310791134 17.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 15.09.2015.			

	Case No.:31/19/83-ALC1/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
161	HQ File :01/83/050/00807/AM15/	RLA File :05/24/040/00374/AM15/	Lic.No/Date:0510392046 18.11.2014	Defer Date:25.05.2016
	Decision :D/L dated 14.07.2015 issued by Deptt. of C&PC(Chem.Div). Committee decided to defer the case for examine the request of the firm. Re-listed for 25.05.2016.			

	Case No.:32/19/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
162	HQ File :01/83/050/00808/AM15/	RLA File :05/23/040/00338/AM15/	Lic.No/Date:0510392049 18.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.07.2015.			

	Case No.:33/19/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
163	HQ File :01/83/050/00809/AM15/	RLA File :05/23/040/00333/AM15/	Lic.No/Date:0510392047 18.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.07.2015.			

	Case No.:85/15/83-ALC1/2014	Party Name:COLORANT LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
164	HQ File :01/83/050/00581/AM15/	RLA File :08/24/040/00314/AM15/	Lic.No/Date:0810133890 21.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 28.04.2015.			

	Case No.:28/2/83-ALC1/2015	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
165	HQ File :01/83/050/00101/AM16/	RLA File :03/95/040/00174/AM15/	Lic.No/Date:0310791348 24.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.07.2015.			

166	Case No.:33/2/83-ALC1/2015	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00106/AM16/	RLA File :03/95/040/00681/AM15/	Lic.No/Date:0310791365 25.11.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/41/2010-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

167	Case No.:35/2/83-ALC1/2015	Party Name: PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00108/AM16/	RLA File :03/95/040/00632/AM15/	Lic.No/Date:0310791481 27.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 19.08.2015.			

168	Case No.:12/2/83-ALC1/2015	Party Name: INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00085/AM16/	RLA File :31/83/040/00178/AM15/	Lic.No/Date:3110065111 28.11.2014	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

169	Case No.:13/2/83-ALC1/2015	Party Name: INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00086/AM16/	RLA File :31/83/040/00177/AM15/	Lic.No/Date:3110065110 28.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 11.09.2015.			

170	Case No.:35/1/83-ALC1/2016	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00884/AM16/	RLA File :34/24/040/00202/AM15/	Lic.No/Date:3410040743 01.12.2014	Defer Date:13.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

171	Case No.:1/15/83-ALC1/2014	Party Name: VIC INDUSTRIES,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
-----	----------------------------	-----------------------------	---	----------------------

	HQ File :01/83/050/00497/AM15/	RLA File :17/24/040/00136/AM15/	Lic.No/Date:1710005991 02.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

	Case No.:2/15/83- ALC1/2014	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
172	HQ File :01/83/050/00498/AM15/	RLA File :34/24/040/00144/AM15/	Lic.No/Date:3410040750 03.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

	Case No.:24/2/83- ALC1/2015	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00097/AM16/	RLA File :03/95/040/00536/AM15/	Lic.No/Date:0310791654 03.12.2014	Defer Date:
173	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:3/15/83- ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
174	HQ File :01/83/050/00499/AM15/	RLA File :17/24/040/00140/AM15/	Lic.No/Date:1710005994 04.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

	Case No.:47/2/83- ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00120/AM16/	RLA File :03/94/040/00828/AM15/	Lic.No/Date:0310791699 04.12.2014	Defer Date:
175	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

176	Case No.:37/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00886/AM16/	RLA File :34/24/040/00232/AM15/	Lic.No/Date:3410040756 04.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

177	Case No.:66/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00396/AM16/	RLA File :17/24/040/00145/AM15/	Lic.No/Date:1710005999 10.12.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

178	Case No.:67/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00397/AM16/	RLA File :17/24/040/00143/AM15/	Lic.No/Date:1710005997 10.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

179	Case No.:68/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00398/AM16/	RLA File :17/24/040/00146/AM15/	Lic.No/Date:1710006000 10.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

180	Case No.:36/1/83-	Party Name:E I DUPONT	Meet No/Date:1/83-	Status:Case
-----	-------------------	-----------------------	--------------------	-------------

	ALC1/2016	INDIA PVT LIMITED	ALC1/2016 13.04.2016	Deferred
	HQ File :01/83/050/00885/AM16/	RLA File :34/24/040/00237/AM15/	Lic.No/Date:3410040775 10.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

	Case No.:37/2/83- ALC1/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00110/AM16/	RLA File :03/95/040/00264/AM15/	Lic.No/Date:0310791994 15.12.2014	Defer Date:
181	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Dep'tt. of C&PC(Chem. Div) vide their UO.No.14010/92/2011-CH-II dated 20.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:39/4/83- ALC1/2015	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00198/AM16/	RLA File :09/24/040/00494/AM15/	Lic.No/Date:0910061389 15.12.2014	Defer Date:20.05.2016
182	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

	Case No.:64/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00394/AM16/	RLA File :17/24/040/00148/AM15/	Lic.No/Date:1710006003 15.12.2014	Defer Date:
183	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:87/15/83- ALC1/2014	Party Name:PYROTEK INDIA PRIVATE LIMITED,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
184	HQ File :01/83/050/00583/AM15/	RLA File :31/83/040/00201/AM15/	Lic.No/Date:3110065140 16.12.2014	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
--	--	--	--	--

185	Case No.:40/4/83-ALC1/2015	Party Name:OREM ACCESS BIO. INC	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00199/AM16/	RLA File :09/24/040/00506/AM15/	Lic.No/Date:0910061391 16.12.2014	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

186	Case No.:16/2/83-ALC1/2015	Party Name:RELIABLE SERVICES,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00089/AM16/	RLA File :07/24/040/00316/AM15/	Lic.No/Date:0710107219 18.12.2014	Defer Date:20.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 20.05.2016.			

187	Case No.:53/2/83-ALC1/2015	Party Name:DUCOL ORGANICS AND COLOURS PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00126/AM16/	RLA File :03/94/040/00916/AM15/	Lic.No/Date:0310792353 24.12.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 27.07.2015.			

188	Case No.:77/17/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00687/AM15/	RLA File :05/23/040/00446/AM15/	Lic.No/Date:0510392595 26.12.2014	Defer Date:25.05.2016
	Decision :The case re-listed for 13.04.2016.The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 25.05.2016.			

189	Case No.:60/2/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00133/AM16/	RLA File :03/95/040/00778/AM15/	Lic.No/Date:0310792516 31.12.2014	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.	
--	--

190	Case No.:78/17/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00688/AM15/	RLA File :05/24/040/00416/AM15/	Lic.No/Date:0510392665 01.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

191	Case No.:67/4/83-ALC1/2015	Party Name:SONALI POLYMERS PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00226/AM16/	RLA File :13/24/040/00040/AM15/	Lic.No/Date:1310047750 02.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

192	Case No.:65/2/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00138/AM16/	RLA File :03/95/040/00509/AM15/	Lic.No/Date:0310792617 06.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

193	Case No.:26/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00802/AM15/	RLA File :30/24/040/00047/AM15/	Lic.No/Date:3010103328 07.01.2015	Defer Date:

	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

194	Case No.:58/2/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00131/AM16/	RLA File :03/95/040/00748/AM15/	Lic.No/Date:0310792653 07.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

195	Case No.:66/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00139/AM16/	RLA File :03/95/040/00744/AM15/	Lic.No/Date:0310792643 07.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

196	Case No.:4/4/83-ALC1/2015	Party Name:BHARAT RASAYAN LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00163/AM16/	RLA File :05/23/040/00459/AM15/	Lic.No/Date:0510392713 07.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

197	Case No.:8/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00167/AM16/	RLA File :02/24/040/00198/AM15/	Lic.No/Date:0210205430 08.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.09.2015.			

198	Case No.:11/2/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00084/AM16/	RLA File :04/24/040/00256/AM15/	Lic.No/Date:0410160033 14.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 23.06.2015.			

199	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

200	Case No.:10/4/83-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00169/AM16/	RLA File :05/23/040/00443/AM15/	Lic.No/Date:0510392839 15.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 20.05.2016.			

201	Case No.:16/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00175/AM16/	RLA File :02/24/040/00201/AM15/	Lic.No/Date:0210205450 15.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.09.2015.			

202	Case No.:17/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016	Status:Case Approved
-----	----------------------------	--	-----------------------------	----------------------

			13.04.2016	
	HQ File :01/83/050/00176/AM16/	RLA File :02/24/040/00199/AM15/	Lic.No/Date:0210205451 15.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

203	Case No.:68/4/83-ALC1/2015	Party Name:STYLA INDUSTRIES LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00227/AM16/	RLA File :22/24/040/00087/AM15/	Lic.No/Date:2210015168 15.01.2015	Defer Date:20.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 20.05.2016.			

204	Case No.:22/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00181/AM16/	RLA File :02/24/040/00204/AM15/	Lic.No/Date:0210205457 16.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

205	Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 20.05.2016.			

206	Case No.:23/4/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510392922	Defer Date:

:01/83/050/00182/AM16/	:05/23/040/00474/AM15/	19.01.2015	
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:24/4/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00183/AM16/	RLA File :05/23/040/00473/AM15/	Lic.No/Date:0510392921 19.01.2015	Defer Date:
207	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:75/4/83-ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
HQ File :01/83/050/00234/AM16/	RLA File :03/95/040/00873/AM15/	Lic.No/Date:0310793072 19.01.2015	Defer Date:20.05.2016
208	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 20.05.2016.		

Case No.:73/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
HQ File :01/83/050/00403/AM16/	RLA File :17/24/040/00166/AM15/	Lic.No/Date:1710006029 19.01.2015	Defer Date:
209	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

	account of shortage of technical manpower.
--	--

	Case No.:63/2/83-ALC1/2015	Party Name:MONOPOL COLORS INDIA PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00136/AM16/	RLA File :03/95/040/00836/AM15/	Lic.No/Date:0310793131 20.01.2015	Defer Date:
210	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/228/2015-TSW dated 15.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:72/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00402/AM16/	RLA File :17/24/040/00170/AM15/	Lic.No/Date:1710006032 20.01.2015	Defer Date:
211	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:74/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
212	HQ File :01/83/050/00404/AM16/	RLA File :17/24/040/00172/AM15/	Lic.No/Date:1710006034 20.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 09.02.2016.			

	Case No.:69/4/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
213	HQ File :01/83/050/00228/AM16/	RLA File :33/24/040/00017/AM15/	Lic.No/Date:3310030167 21.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 07.10.2015.			

214	Case No.:54/2/83-ALC1/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
-----	----------------------------	--------------------------------	---	----------------------

	HQ File :01/83/050/00127/AM16/	RLA File :03/94/040/00966/AM15/	Lic.No/Date:0310793234 23.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:7/4/83-ALC1/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
215	HQ File :01/83/050/00166/AM16/	RLA File :08/24/040/00393/AM15/	Lic.No/Date:0810134391 23.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

	Case No.:20/4/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
216	HQ File :01/83/050/00179/AM16/	RLA File :06/24/040/00031/AM15/	Lic.No/Date:0610038044 23.01.2015	Defer Date:25.05.2016
	Decision :D/L dated 27.04.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 25.05.2016.			

	Case No.:77/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
217	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 20.05.2016.			

	Case No.:62/2/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
218	HQ File :01/83/050/00135/AM16/	RLA File :03/95/040/00845/AM15/	Lic.No/Date:0310793343 28.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 27.07.2015.			

219	Case No.:32/4/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
-----	----------------------------	---	---	----------------------

	HQ File :01/83/050/00191/AM16/	RLA File :02/24/040/00211/AM15/	Lic.No/Date:0210205485 28.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:78/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
220	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 20.05.2016.			

	Case No.:62/4/83-ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
221	HQ File :01/83/050/00221/AM16/	RLA File :08/24/040/00387/AM15/	Lic.No/Date:0810134455 30.01.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:8/6/83-ALC1/2015	Party Name:RALLIS INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
222	HQ File :01/83/050/00338/AM16/	RLA File :03/95/040/00790/AM15/	Lic.No/Date:0310793479 02.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

223	Case No.:47/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00377/AM16/	RLA File :03/95/040/00653/AM15/	Lic.No/Date:0310793481 02.02.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

224	Case No.:7/6/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 25.05.2016.			

225	Case No.:24/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00800/AM15/	RLA File :30/24/040/00054/AM15/	Lic.No/Date:3010103366 06.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

226	Case No.:38/6/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00368/AM16/	RLA File :10/24/040/00108/AM15/	Lic.No/Date:1010059008 06.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 19.10.2015.			

227	Case No.:49/4/83-ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00208/AM16/	RLA File :56/24/040/00016/AM15/	Lic.No/Date:5610004542 10.02.2015	Defer Date:25.05.2016
	Decision :D/L dated 02.03.2016 issued by Deptt. of C&PC(PC Div) . The case is re-listed for 25.05.2016.			

228	Case No.:34/4/83-	Party Name:SUNFLAG	Meet No/Date:1/83-	Status:Case
-----	-------------------	--------------------	--------------------	-------------

	ALC1/2015	CHEMICALS PVT.LTD.	ALC1/2016 13.04.2016	Rejected
	HQ File :01/83/050/00193/AM16/	RLA File :05/24/040/00515/AM15/	Lic.No/Date:0510393129 11.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

	Case No.:79/4/83- ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
229	HQ File :01/83/050/00238/AM16/	RLA File :30/24/040/00053/AM15/	Lic.No/Date:3010103371 11.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

	Case No.:17/6/83- ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
230	HQ File :01/83/050/00347/AM16/	RLA File :03/94/040/01036/AM15/	Lic.No/Date:0310793764 11.02.2015	Defer Date:25.05.2016
	Decision :D/L dated 15.02.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 25.05.2016.			

	Case No.:25/19/83- ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
231	HQ File :01/83/050/00801/AM15/	RLA File :30/24/040/00056/AM15/	Lic.No/Date:3010103372 12.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

	Case No.:18/4/83- ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
232	HQ File :01/83/050/00177/AM16/	RLA File :04/24/040/00279/AM15/	Lic.No/Date:0410160138 12.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 19.10.2015.			

	Case No.:10/6/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
233	HQ File :01/83/050/00340/AM16/	RLA File :03/95/040/00925/AM15/	Lic.No/Date:0310793843 12.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

	Case No.:11/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00341/AM16/	RLA File :03/95/040/00890/AM15/	Lic.No/Date:0310793841 12.02.2015	Defer Date:
234	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:19/6/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00349/AM16/	RLA File :03/94/040/01046/AM15/	Lic.No/Date:0310793860 12.02.2015	Defer Date:
235	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

236	Case No.:71/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00401/AM16/	RLA File :17/24/040/00186/AM15/	Lic.No/Date:1710006048 12.02.2015	Defer Date:

	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

237	Case No.:69/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00399/AM16/	RLA File :17/24/040/00187/AM15/	Lic.No/Date:1710006049 13.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

238	Case No.:43/4/83-ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00202/AM16/	RLA File :05/23/040/00517/AM15/	Lic.No/Date:0510393196 16.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
239	Case No.:12/6/83-ALC1/2015	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00342/AM16/	RLA File :03/94/040/01061/AM15/	Lic.No/Date:0310793959 18.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

	Case No.:23/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
240	HQ File :01/83/050/00799/AM15/	RLA File :30/24/040/00057/AM15/	Lic.No/Date:3010103374 19.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

	Case No.:54/4/83-ALC1/2015	Party Name:SHRI RAM SWITCHGEARS PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
241	HQ File :01/83/050/00213/AM16/	RLA File :11/24/040/00014/AM15/	Lic.No/Date:1110028128 19.02.2015	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 25.05.2016.			

	Case No.:70/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
242	HQ File :01/83/050/00400/AM16/	RLA File :17/24/040/00193/AM15/	Lic.No/Date:1710006055 19.02.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:37/6/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00367/AM16/	RLA File :03/95/040/00961/AM15/	Lic.No/Date:0310794056 23.02.2015	Defer Date:
243	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

244	Case No.:58/4/83-	Party Name:COOKSON	Meet No/Date:1/83-	Status:Case
-----	-------------------	--------------------	--------------------	-------------

	ALC1/2015	INDIA PVT. LTD.	ALC1/2016 13.04.2016	Rejected
	HQ File :01/83/050/00217/AM16/	RLA File :04/24/040/00026/AM15/	Lic.No/Date:0410160212 27.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 13.08.2015.			

	Case No.:1/19/83- ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
245	HQ File :01/83/050/00777/AM15/	RLA File :17/24/040/00201/AM15/	Lic.No/Date:1710006061 05.03.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:59/6/83- ALC1/2015	Party Name:EURECAT INDIA CATALYST SERVICES PVT LTD	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
246	HQ File :01/83/050/00389/AM16/	RLA File :34/24/040/00318/AM15/	Lic.No/Date:3410041044 12.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 16.09.2015.			

	Case No.:29/6/83- ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Rejected
247	HQ File :01/83/050/00359/AM16/	RLA File :08/24/040/00443/AM15/	Lic.No/Date:0810134801 13.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 20.10.2015.			

	Case No.:76/19/83- ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
248	HQ File :01/83/050/00852/AM15/	RLA File :08/24/040/00437/AM15/	Lic.No/Date:0810134862 20.03.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:49/6/83- ALC1/2015	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
249	HQ File :01/83/050/00379/AM16/	RLA File :08/24/040/00469/AM15/	Lic.No/Date:0810134869 20.03.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

	Case No.:28/6/83-ALC1/2015	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
250	HQ File :01/83/050/00358/AM16/	RLA File :08/24/040/00398/AM15/	Lic.No/Date:0810134886 24.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 19.11.2015.			

	Case No.:51/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
251	HQ File :01/83/050/00900/AM16/	RLA File :34/24/040/00309/AM15/	Lic.No/Date:3410041089 25.03.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:56/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
252	HQ File :01/83/050/00386/AM16/	RLA File :34/24/040/00343/AM15/	Lic.No/Date:3410041101 30.03.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:57/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00387/AM16/	RLA File :34/24/040/00323/AM15/	Lic.No/Date:3410041105 30.03.2015	Defer Date:
253	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

254	Case No.:41/6/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00371/AM16/	RLA File :30/24/040/00068/AM15/	Lic.No/Date:3010103450 31.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 08.12.2015.			

255	Case No.:1/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00074/AM16/	RLA File :09/24/040/00655/AM15/	Lic.No/Date:0910061901 20.04.2015	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 25.05.2016.			

256	Case No.:2/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00075/AM16/	RLA File :09/24/040/00656/AM15/	Lic.No/Date:0910061902 20.04.2015	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 25.05.2016.			

257	Case No.:43/6/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00373/AM16/	RLA File :04/24/040/00001/AM16/	Lic.No/Date:0410160434 23.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 30.09.2015.			

258	Case No.:4/2/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

259	Case No.:81/6/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00412/AM16/	RLA File :09/24/040/00031/AM16/	Lic.No/Date:0910062075 26.05.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 25.05.2016.
--	---------------------------------------

260	Case No.:83/6/83-ALC1/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00414/AM16/	RLA File :03/95/040/00040/AM16/	Lic.No/Date:0310796395 03.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

261	Case No.:25/12/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00753/AM16/	RLA File :02/24/040/00024/AM16/	Lic.No/Date:0210205875 10.06.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

262	Case No.:22/9/83-ALC1/2015	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00556/AM16/	RLA File :05/24/040/00155/AM16/	Lic.No/Date:0510394784 02.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

263	Case No.:23/9/83-ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:25.05.2016
	Decision :D/L dated 20.01.2016 issued by Deptt. of IPP. The case is re-listed for 25.05.2016.			

264	Case No.:75/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00405/AM16/	RLA File :34/24/040/00097/AM16/	Lic.No/Date:3410041357 07.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 25.05.2016.
--	---------------------------------------

265	Case No.:76/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00406/AM16/	RLA File :34/24/040/00098/AM16/	Lic.No/Date:3410041358 07.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

266	Case No.:77/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00407/AM16/	RLA File :34/24/040/00096/AM16/	Lic.No/Date:3410041359 07.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

267	Case No.:40/12/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00768/AM16/	RLA File :03/94/040/00254/AM16/	Lic.No/Date:0310797179 13.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

268	Case No.:79/6/83-ALC1/2015	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00409/AM16/	RLA File :04/24/040/00049/AM16/	Lic.No/Date:0410160814 16.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

269	Case No.:3/8/83-ALC1/2015	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00524/AM16/	RLA File :03/95/040/00295/AM16/	Lic.No/Date:0310797477 21.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

270	Case No.:2/8/83-ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00523/AM16/	RLA File :05/23/040/00131/AM16/	Lic.No/Date:0510395030 22.07.2015	Defer Date:25.05.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 25.05.2016.			

271	Case No.:26/12/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00754/AM16/	RLA File :04/24/040/00098/AM16/	Lic.No/Date:0410160829 22.07.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

272	Case No.:27/12/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00755/AM16/	RLA File :04/24/040/00106/AM16/	Lic.No/Date:0410160832 24.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.02.2016.			

273	Case No.:3/14/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00778/AM16/	RLA File :25/24/040/00005/AM16/	Lic.No/Date:2510004405 06.08.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

274	Case No.:2/12/83-ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00730/AM16/	RLA File :04/24/040/00081/AM16/	Lic.No/Date:0410160900 12.08.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

275	Case No.:7/12/83-ALC1/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00735/AM16/	RLA File :09/24/040/00274/AM16/	Lic.No/Date:0910062486 12.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

276	Case No.:34/12/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00762/AM16/	RLA File :03/95/040/00307/AM16/	Lic.No/Date:0310798120 13.08.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

277	Case No.:35/12/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00763/AM16/	RLA File :03/95/040/00331/AM16/	Lic.No/Date:0310798118 13.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

278	Case No.:39/12/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00767/AM16/	RLA File :09/24/040/00257/AM16/	Lic.No/Date:0910062524 20.08.2015	Defer Date:25.05.2016
	Decision :D/L dated 05.02.2016 issued by Deptt. of IPP. The case is re-listed for 25.05.2016.			

279	Case No.:36/12/83-ALC1/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2016	Status:Case Deferred
-----	-----------------------------	--------------------------------------	-----------------------------	----------------------

			13.04.2016	
	HQ File :01/83/050/00764/AM16/	RLA File :03/95/040/00411/AM16/	Lic.No/Date:0310798584 31.08.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

280	Case No.:3/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00731/AM16/	RLA File :15/24/040/00013/AM16/	Lic.No/Date:1510022075 01.09.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

281	Case No.:30/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00758/AM16/	RLA File :17/24/040/00047/AM16/	Lic.No/Date:1710006168 03.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

282	Case No.:32/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00760/AM16/	RLA File :17/24/040/00046/AM16/	Lic.No/Date:1710006167 03.09.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

283	Case No.:31/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00759/AM16/	RLA File :17/24/040/00048/AM16/	Lic.No/Date:1710006169 04.09.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

284	Case No.:1/10/83-ALC1/2015	Party Name:FILMLAB (I) PVT LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00628/AM16/	RLA File :03/94/040/00439/AM16/	Lic.No/Date:0310798684 07.09.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 15.02.2016.				

285	Case No.:8/14/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00783/AM16/	RLA File :03/94/040/00448/AM16/	Lic.No/Date:0310798685 07.09.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA. The Committee decided to defer the case for examine the request of the firm.. The case is re-listed for 25.05.2016.				

286	Case No.:28/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00756/AM16/	RLA File :17/24/040/00051/AM16/	Lic.No/Date:1710006174 09.09.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

287	Case No.:29/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00757/AM16/	RLA File :17/24/040/00053/AM16/	Lic.No/Date:1710006176 11.09.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

288	Case No.:15/1/83-ALC1/2016	Party Name:ORGANICA BIOTECH PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00864/AM16/	RLA File :03/95/040/00455/AM16/	Lic.No/Date:0310799080 28.09.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

289	Case No.:17/12/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00745/AM16/	RLA File :02/24/040/00125/AM16/	Lic.No/Date:0210206195 30.09.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

290	Case No.:14/1/83-ALC1/2016	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00863/AM16/	RLA File :03/95/040/00450/AM16/	Lic.No/Date:0310799111 30.09.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

291	Case No.:50/1/83-ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00899/AM16/	RLA File :31/83/040/00145/AM15/	Lic.No/Date:3110065695 01.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

292	Case No.:9/1/83-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00858/AM16/	RLA File :03/94/040/00432/AM16/	Lic.No/Date:0310799178 05.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

293	Case No.:10/1/83-ALC1/2016	Party Name:EXIM CORPORATION	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00859/AM16/	RLA File :03/94/040/00523/AM16/	Lic.No/Date:0310799227 06.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

294	Case No.:2/10/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
-----	----------------------------	-------------------------------------	---	----------------------

	HQ File :01/83/050/00629/AM16/	RLA File :05/23/040/00226/AM16/	Lic.No/Date:0510395836 07.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:13/1/83- ALC1/2016	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
295	HQ File :01/83/050/00862/AM16/	RLA File :03/95/040/00393/AM16/	Lic.No/Date:0310799255 07.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:4/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
296	HQ File :01/83/050/00732/AM16/	RLA File :05/23/040/00279/AM16/	Lic.No/Date:0510395846 08.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:5/12/83- ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
297	HQ File :01/83/050/00733/AM16/	RLA File :05/23/040/00288/AM16/	Lic.No/Date:0510395848 08.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:6/12/83- ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
298	HQ File :01/83/050/00734/AM16/	RLA File :05/23/040/00286/AM16/	Lic.No/Date:0510395847 08.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

299	Case No.:9/14/83-	Party Name:DORF-	Meet No/Date:1/83-	Status:Case
-----	-------------------	------------------	--------------------	-------------

	ALC1/2015	KETAL CHEMICALS INDIA PVT.LTD.	ALC1/2016 13.04.2016	Deferred
	HQ File :01/83/050/00784/AM16/	RLA File :03/94/040/00418/AM16/	Lic.No/Date:0310799301 09.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

300	Case No.:11/1/83- ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00860/AM16/	RLA File :03/94/040/00477/AM16/	Lic.No/Date:0310799300 09.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

301	Case No.:18/1/83- ALC1/2016	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00867/AM16/	RLA File :03/95/040/00482/AM16/	Lic.No/Date:0310799317 09.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

302	Case No.:9/12/83- ALC1/2015	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00737/AM16/	RLA File :05/23/040/00299/AM16/	Lic.No/Date:0510395896 13.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

303	Case No.:15/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00743/AM16/	RLA File :15/24/040/00016/AM16/	Lic.No/Date:1510022078 14.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

304	Case No.:16/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00744/AM16/	RLA File :15/24/040/00017/AM16/	Lic.No/Date:1510022079 14.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 25.05.2016.			
--	---------------------------------------	--	--	--

305	Case No.:12/1/83-ALC1/2016	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00861/AM16/	RLA File :03/94/040/00519/AM16/	Lic.No/Date:0310799421 14.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

306	Case No.:2/14/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00777/AM16/	RLA File :25/24/040/00008/AM16/	Lic.No/Date:2510004419 15.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/14/2012-PC-II dated 05.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

307	Case No.:13/12/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Rejected
	HQ File :01/83/050/00741/AM16/	RLA File :05/24/040/00336/AM16/	Lic.No/Date:0510395964 16.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.02.2015.			

308	Case No.:14/12/83-ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00742/AM16/	RLA File :05/23/040/00290/AM16/	Lic.No/Date:0510395962 16.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

309	Case No.:33/12/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
-----	-----------------------------	--	---	----------------------

	HQ File :01/83/050/00761/AM16/	RLA File :30/24/040/00024/AM16/	Lic.No/Date:3010103630 16.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:19/1/83- ALC1/2016	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
310	HQ File :01/83/050/00868/AM16/	RLA File :03/95/040/00288/AM16/	Lic.No/Date:0310799483 16.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:8/12/83- ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
311	HQ File :01/83/050/00736/AM16/	RLA File :08/24/040/00188/AM16/	Lic.No/Date:0810136338 19.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:11/12/83- ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
312	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:12/12/83- ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
313	HQ File :01/83/050/00740/AM16/	RLA File :05/24/040/00337/AM16/	Lic.No/Date:0510395991 20.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/28/2016-TSW dated 30.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

314	Case No.:1/14/83- ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
-----	--------------------------------	-------------------------------------	---	-------------------------

	HQ File :01/83/050/00776/AM16/	RLA File :25/24/040/00009/AM16/	Lic.No/Date:2510004422 23.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/14/2012-PC-II dated 05.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/14/83- ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00785/AM16/	RLA File :03/95/040/00512/AM16/	Lic.No/Date:0310799638 23.10.2015	Defer Date:
315	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/90/2012-PC-II dated 09.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/1/83- ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00866/AM16/	RLA File :03/95/040/00408/AM16/	Lic.No/Date:0310799626 23.10.2015	Defer Date:25.05.2016
316	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:20/1/83- ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00869/AM16/	RLA File :03/95/040/00377/AM16/	Lic.No/Date:0310799646 23.10.2015	Defer Date:25.05.2016
317	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:21/1/83- ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00870/AM16/	RLA File :03/95/040/00376/AM16/	Lic.No/Date:0310799625 23.10.2015	Defer Date:25.05.2016
318	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

319	Case No.:19/12/83-	Party Name:CHEMICO	Meet No/Date:1/83-	Status:Case
-----	--------------------	--------------------	--------------------	-------------

	ALC1/2015	CHEMICALS PVT LTD	ALC1/2016 13.04.2016	Deferred
	HQ File :01/83/050/00747/AM16/	RLA File :05/23/040/00309/AM16/	Lic.No/Date:0510396015 26.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

320	Case No.:22/12/83- ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00750/AM16/	RLA File :05/23/040/00312/AM16/	Lic.No/Date:0510396016 26.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

321	Case No.:24/12/83- ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00752/AM16/	RLA File :05/24/040/00174/AM16/	Lic.No/Date:0510396024 26.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

322	Case No.:55/1/83- ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00904/AM16/	RLA File :03/94/040/00155/AM16/	Lic.No/Date:0310799668 26.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

323	Case No.:21/12/83- ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00749/AM16/	RLA File :05/23/040/00315/AM16/	Lic.No/Date:0510396032 27.10.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

324	Case No.:20/12/83- ALC1/2015	Party Name:TOYO INK INDIA PRIVATE LIMITED,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
-----	---------------------------------	--	---	-------------------------

	HQ File :01/83/050/00748/AM16/	RLA File :05/24/040/00318/AM16/	Lic.No/Date:0510396044 28.10.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

	Case No.:23/12/83- ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
325	HQ File :01/83/050/00751/AM16/	RLA File :05/24/040/00349/AM16/	Lic.No/Date:0510396052 29.10.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

	Case No.:28/1/83- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
326	HQ File :01/83/050/00877/AM16/	RLA File :03/95/040/00386/AM16/	Lic.No/Date:0310799822 29.10.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA. The Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.				

	Case No.:18/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
327	HQ File :01/83/050/00746/AM16/	RLA File :05/23/040/00314/AM16/	Lic.No/Date:0510396079 30.10.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

	Case No.:29/1/83- ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
328	HQ File :01/83/050/00878/AM16/	RLA File :03/95/040/00251/AM16/	Lic.No/Date:0310799929 02.11.2015	Defer Date:25.05.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.				

	Case No.:30/1/83- ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
329	HQ File :01/83/050/00879/AM16/	RLA File :03/95/040/00443/AM16/	Lic.No/Date:0310799927 02.11.2015	Defer Date:25.05.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.		
--	---	--	--

330	Case No.:47/1/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00896/AM16/	RLA File :25/24/040/00010/AM16/	Lic.No/Date:2510004426 04.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

331	Case No.:54/1/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

332	Case No.:33/1/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00882/AM16/	RLA File :04/24/040/00185/AM16/	Lic.No/Date:0410161304 12.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

333	Case No.:1/12/83-ALC1/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00729/AM16/	RLA File :03/95/040/00606/AM16/	Lic.No/Date:0310800255 16.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

334	Case No.:4/14/83-ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00779/AM16/	RLA File :17/24/040/00066/AM16/	Lic.No/Date:1710006209 18.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

335	Case No.:5/14/83-ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00780/AM16/	RLA File :17/24/040/00065/AM16/	Lic.No/Date:1710006208 18.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

336	Case No.:48/1/83-ALC1/2016	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00897/AM16/	RLA File :56/24/040/00017/AM16/	Lic.No/Date:5610004751 20.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

337	Case No.:40/1/83-ALC1/2016	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00889/AM16/	RLA File :31/83/040/00116/AM16/	Lic.No/Date:3110065767 24.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

338	Case No.:46/1/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

339	Case No.:49/1/83-	Party Name:J.D. JONES	Meet No/Date:1/83-	Status:Case
-----	-------------------	-----------------------	--------------------	-------------

	ALC1/2016	& CO. PVT. LTD.	ALC1/2016 13.04.2016	Deferred
	HQ File :01/83/050/00898/AM16/	RLA File :02/24/040/00153/AM16/	Lic.No/Date:0210206292 24.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

340	Case No.:41/1/83- ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00890/AM16/	RLA File :31/83/040/00114/AM16/	Lic.No/Date:3110065771 26.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

341	Case No.:53/1/83- ALC1/2016	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00902/AM16/	RLA File :03/94/040/00639/AM16/	Lic.No/Date:0310800413 26.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

342	Case No.:42/1/83- ALC1/2016	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00891/AM16/	RLA File :08/24/040/00247/AM16/	Lic.No/Date:0810136596 30.11.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

343	Case No.:52/1/83- ALC1/2016	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00901/AM16/	RLA File :03/94/040/00686/AM16/	Lic.No/Date:0310800542 01.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

344	Case No.:4/16/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00792/AM16/	RLA File :03/95/040/00501/AM16/	Lic.No/Date:0310800635 03.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

	Case No.:5/16/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Approved
	HQ File :01/83/050/00793/AM16/	RLA File :03/95/040/00420/AM16/	Lic.No/Date:0310800641 03.12.2015	Defer Date:
345	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:23/1/83-ALC1/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
346	HQ File :01/83/050/00872/AM16/	RLA File :05/23/040/00357/AM16/	Lic.No/Date:0510396502 03.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:3/16/83-ALC1/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
347	HQ File :01/83/050/00791/AM16/	RLA File :03/94/040/00688/AM16/	Lic.No/Date:0310800694 04.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:22/1/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
348	HQ File :01/83/050/00871/AM16/	RLA File :05/23/040/00369/AM16/	Lic.No/Date:0510396542 04.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
349	Case No.:38/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00887/AM16/	RLA File :34/24/040/00216/AM16/	Lic.No/Date:3410041711 04.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
350	Case No.:39/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00888/AM16/	RLA File :34/24/040/00218/AM16/	Lic.No/Date:3410041712 04.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
351	Case No.:45/1/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00894/AM16/	RLA File :06/24/040/00036/AM16/	Lic.No/Date:0610038271 09.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
352	Case No.:16/1/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00865/AM16/	RLA File :04/24/040/00190/AM16/	Lic.No/Date:0410161411 10.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
353	Case No.:26/1/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00875/AM16/	RLA File :34/24/040/00228/AM16/	Lic.No/Date:3410041725 11.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			
354	Case No.:27/1/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:1/83-ALC1/2016	Status:Case Deferred

			13.04.2016	
	HQ File :01/83/050/00876/AM16/	RLA File :34/24/040/00227/AM16/	Lic.No/Date:3410041724 11.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:24/1/83- ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
355	HQ File :01/83/050/00873/AM16/	RLA File :34/24/040/00222/AM16/	Lic.No/Date:3410041740 15.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:25/1/83- ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
356	HQ File :01/83/050/00874/AM16/	RLA File :34/24/040/00027/AM16/	Lic.No/Date:3410041738 15.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:31/1/83- ALC1/2016	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
357	HQ File :01/83/050/00880/AM16/	RLA File :05/23/040/00319/AM16/	Lic.No/Date:0510396629 16.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:44/1/83- ALC1/2016	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
358	HQ File :01/83/050/00893/AM16/	RLA File :02/24/040/00175/AM16/	Lic.No/Date:0210206384 21.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:2/16/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
359	HQ File :01/83/050/00790/AM16/	RLA File :03/95/040/00687/AM16/	Lic.No/Date:0310801293 22.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received			

	from RA. The Committee decided to defer the case to examine the request of the firm. The case is re-listed for 25.05.2016.
--	--

360	Case No.:6/16/83-ALC1/2015	Party Name:JINDAL PHOTO LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00794/AM16/	RLA File :05/23/040/00347/AM16/	Lic.No/Date:0510397057 23.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

361	Case No.:43/1/83-ALC1/2016	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00892/AM16/	RLA File :30/24/040/00033/AM16/	Lic.No/Date:3010103684 28.12.2015	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

362	Case No.:11/14/83-ALC1/2015	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00786/AM16/	RLA File :08/24/040/00357/AM16/	Lic.No/Date:0810137002 12.01.2016	Defer Date:20.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

363	Case No.:2/1/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00851/AM16/	RLA File :03/95/040/00766/AM16/	Lic.No/Date:0310801836 18.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

364	Case No.:6/1/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
	HQ File :01/83/050/00855/AM16/	RLA File :03/95/040/00783/AM16/	Lic.No/Date:0310801955 22.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

365	Case No.:4/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY	Meet No/Date:1/83-ALC1/2016	Status:Case Deferred
-----	---------------------------	------------------------------	-----------------------------	----------------------

		UNITED PHOSPHORUS LTD.)	13.04.2016	
	HQ File :01/83/050/00853/AM16/	RLA File :03/95/040/00754/AM16/	Lic.No/Date:0310802021 25.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:5/1/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
366	HQ File :01/83/050/00854/AM16/	RLA File :03/95/040/00781/AM16/	Lic.No/Date:0310802022 25.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:8/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
367	HQ File :01/83/050/00857/AM16/	RLA File :03/95/040/00044/AM16/	Lic.No/Date:0310802033 25.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:7/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
368	HQ File :01/83/050/00856/AM16/	RLA File :03/95/040/00764/AM16/	Lic.No/Date:0310802046 27.01.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:3/1/83-ALC1/2016	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
369	HQ File :01/83/050/00852/AM16/	RLA File :03/95/040/00809/AM16/	Lic.No/Date:0310802176 02.02.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

370	Case No.:1/1/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2016 13.04.2016	Status:Case Deferred
-----	---------------------------	---	---	----------------------

	HQ File :01/83/050/00850/AM16/	RLA File :03/95/040/00852/AM16/	Lic.No/Date:0310802438 10.02.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:1/16/83- ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
371	HQ File :01/83/050/00789/AM16/	RLA File :34/24/040/00296/AM16/	Lic.No/Date:3410041902 18.02.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

	Case No.:56/1/83- ALC1/2016	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:1/83- ALC1/2016 13.04.2016	Status:Case Deferred
372	HQ File :01/83/050/00905/AM16/	RLA File :09/24/040/00692/AM16/	Lic.No/Date:0910063297 19.02.2016	Defer Date:25.05.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 25.05.2016.			

Date:11.05.2016
Place:New Delhi

K.K. Mushahary
Foreign Trade Development Officer


 केंद्र प्रमुख, संयुक्त डीएफटी
 Director General of Foreign Trade
 Directorate General of Commerce
 नई दिल्ली / New Delhi

M-21 M-21/1/16-17
1/17

No.7/14/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper with adhesive coating weight of 22 GSM and laminated with BOPP film with adhesive coating weight of 11 GSM (total 196 GSM+/-10%) - M/s SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/346/AM-15/DES-IV
Advance Authorization No. 0310783744 dated 30-05-2014

The case has examined and the firm has stated that this export item is newly develop product and not the general Self Adhesive Paper but also laminating the Self Adhesive Paper with BOPP film and adhesive and requested for 0.042 Kg of Adhesive (100% solid) instead of general 0.024 Kg per sq.mt. of export item. Although 0.30 Kg/ sq meter was allowed in one of the case but the firm has represented and enclosed manufacturing process, central excise data of past consumption and production. $(0.036/55 \times 100 = 0.065 \text{ Kg/sq.Mt})$.

Taking above into consideration, following norms are recommended:-

Export Item: Self Adhesive paper with adhesive coating weight of 22 GSM and laminated with BOPP film with adhesive coating weight of 11 GSM (total 196 GSM+/-10%)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (75 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
2.	Adhesive (55% Solid water Based)	0.063 kg.
3.	Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
4.	BOPP Film 29 micron (26 gsm +/- 10%)	1.04 Sq. Meter/sq meter content in export


(NAND LAL)
Consultant
27-04-2016

DGFT(NC)

R-27/4/11

M-22 M-22/1/16-17
1/17

No.7/14/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper with adhesive coating weight of 20 GSM and laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%) - M/s SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/924/AM-14/DES-IV
Licence No. 0310763278 dated 30-07-2014

The case has examined and the firm has stated that this export item is newly develop product and not the general Self Adhesive Paper but also laminating the Self Adhesive Paper with BOPP film and adhesive and requested for 0.036 Kg of Adhesive (100% solid) instead of general 0.024 Kg per sq.mt. of export item. Although 0.30 Kg/ sq meter was allowed in one of the case but the firm has represented and enclosed manufacturing process, central excise data of past consumption of raw materials and production of export product.

Taking above into consideration, following norms are recommended:-

Export Item: Self Adhesive paper with adhesive coating weight of 20 GSM and laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1	Thermal Paper in Jumbo Roll (75 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
2	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.036 kg.
3	Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
4	BOPP Film 29 micron (26 gsm +/- 10%)	1.04 Sq. Meter/sq meter content in export


(NAND LAL)
Consultant
27-04-2016

DGFT(NC)

27-7/14/16

No. 46011/35/2012-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

1
47

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 08, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Polyfill Technologies Pvt. Ltd., Vadodara for issue of advance licence (Licence No. 3410039186 dated 04.02.2014) for export of Milky White Compound (containing 70% TiO₂) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00131/AM-15/DES-4/978 dated 24.02.2016 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty.in MT	Name of import Item (s)	Qty. in MT
Milky White Compound (containing 70% TiO₂)	One	Titanium Dioxide (TiO ₂)	0.7210
		LLDPE Granules / Resin	0.2987
		Polymerbased Additives	0.0103

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613


27/4/16

No. 46011/21/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

1
92

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Esteem Industries Pvt. Ltd., for issue of advance licence (Licence No. 1710005856 dated 02.12.2015) for export of Product-10-BN (Polyalkylene Glycol) 40 Castor Oil (Yellowish Coloured Liquid) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/04770/AM-15/DES-4/304 dated 02.12.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty.in MT	Name of import Item (s)	Qty. in MT
Product-10-BN (Polyalkylene Glycol) 40 Castor Oil (Yellowish Coloured Liquid)	One	Ethylene Oxide (Colourless Liquid)	0.658

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613


23/4/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 6th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Panama Petrochem Ltd. for the import of raw material against the export of Panoil TW 255 (Petroleum distillate) for issue of advance licence (Licence No. 0310791365 dated 25.11.2014) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/106/AM-16/DES-4/315 dated 06.07.2015 forwarded an application for issue of advance licence from M/s. Panama Petrochem Ltd. for the import of raw material against the export of Panoil TW 255 (Petroleum distillate) for issue of advance licence (Licence No. 0310791365 dated 25.11.2014). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Panoil TW 255 (Petroleum distillate)	1 kg.	Base oil	1.02

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

 27/4

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12/07/15

Sl. No. 215

1/181

Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd. for the import of raw material against the export of META AMINO BENZO TRI

Ref: U.O. No. 01/82/050/485/AM16/DES-III/466 dated 7.7.2015.

M/s. Navin Fluorine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of META AMINO BENZO TRI

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310793853 dated. 12.2.2015)

Item of Export	Qty.	Item of Import	Qty
META AMINO BENZO TRIFLUORIDE(MABTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	1.07 KG

(Advance Authorization No. 0310791994 dated. 15.12.2015)

Item of Export	Qty.	Item of Import	Qty
DILUTE HYDROFLUORIC ACID 40%	1 kg.	FLUORSPAR (ACID GRADE)	0.820 KG

NC-IV

(Advance Authorization No. 0310793707 dated. 9.2.2015)

(Advance Authorization No. 0310793707 dated. 9.2.2015)

Item of Export	Qty.	Item of Import	Qty
META CHLORO BENZOTRI FLUORIDE (MCBTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	0.899 KG

This issues with the approval of competent authority.

A.K. Agarwal
20/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 20.10.2015

1
210 210/1/16-17

F. No. 7/228/2015-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject :- Advance Authorization No.0310793131 dated 20-01-2015 – M/s Monopal Colours India Pvt. Ltd. , Navi Mumbai for manufacture and export of Armidur CC Top Coat White Paint.

DGFT U.O. No.01/83/50/136/AM-16/DES-IV/313 dated 06-07-2015

The application from M/s Monopal Colours India Pvt. Ltd., Navi Mumbai has been examined. The wastage of raw material asked for is 3% which is reasonable in this industry. Based on the information furnished by the applicant and the material balance sheet of each product to the manufacture and exported, the following norm is recommended :-

Export Product No.1: ARMIDUR CC Top Coat White Paint
Quantity : 50,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin(Synolac154S,S.P.ResinVOY8239, Idester1000,Idester2000)	25441.00
2	Resin (Cymel 303)	3090.00
3	Pigment (TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	12875.00
4	Solvent (Garasol R150, Garasol R100)	3090.00
5	Solvent (Butyl Glycol)	3090.00
6	Solvent (Di Acetone Alcohol)	1545.00
7	Catalyst (B-Cat 4047, Catalyst 1786 B)	824.00
8	Flow & Levelling Agent (BYK 399, Resiflow LV)	515.00
9	Matting Agent (Silica EXP-790, Syloid MX-107)	1030.00

Export Product No.2 : ARMIDUR CC Top Coat Red Paint
Quantity : 50,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Synolac 154 S, S.P.Resin VOY8239, Idester 1000, Idester 2000)	25441.00
2	Resin (Cymel 303)	3090.00
3	Pigment (TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	1287.50
4	Pigment Red Oxide 3097	5150.00
5	Pigment Cinilex DPP Red SR2P	5150.00
6	Pigment Middle Chrome VOS-350, Lemon Chrome VOS-250	1287.50
7	Solvent (Garasol R150, Garasol R100)	3090.00
8	Solvent (Butyl Glycol)	3090.00
9	Solvent (Di Acetone Alcohol)	1545.00
10	Catalyst (B-Cat 4047, Catalyst 1786 B)	824.00
11	Flow & Levelling Agent (BYK 399, Resiflow LV)	515.00
12	Matting Agent (Silica EXP-790, Syloid MX-107)	1030.00

21/4/16

Export Product No.3: ARMIDUR CC Top Coat Blue Paint**Quantity : 50,000.00 Kg****Import Product :**

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Synolac 154 S, S.P.Resin VOY8239, Idester 1000, Idester 2000)	25441.00
2	Resin (Cymel 303)	3090.00
3	Pigment (TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	1287.50
4	Pigment - Hostaperm Blue BG, Sudafast Blue 2789	7725.50
5	Pigment - Green GNX	1287.50
6	Pigment - Red Oxide 3097	1287.50
7	Pigment -Middle Chrome VOS-350, Lemon Chrome VOS-250	1287.50
8	Solvent (Garasol R150, Garasol R100)	3090.00
9	Solvent (Butyl Glycol)	3090.00
10	Solvent (Di Acetone Alcohol)	1545.00
11	Catalyst (B-Cat 4047, Catalyst 1786 B)	824.00
12	Flow & Levelling Agent (BYK 399, Resiflow LV)	515.00
13	Matting Agent (Silica EXP-790, Syloid MX-107)	1030.00

Export Product No.4 :ARMIDUR CC Top Coat Green Paint**Quantity : 50,000.00 Kg****Import Product :**

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Synolac 154 S, S.P.Resin VOY8239, Idester 1000, Idester 2000)	25441.00
2	Resin (Cymel 303)	3090.00
3	Pigment (TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	1287.50
4	Pigment Hostaperm Blue BG, Sudafast Blue 2789	1287.50
5	Pigment Green GNX	7725.00
6	Pigment Red Oxide 3097	1287.50
7	Pigment Middle Chrome VOS-350, Lemon Chrome VOS-250	1287.50
8	Solvent (Garasol R150, Garasol R100)	3090.00
9	Solvent (Butyl Glycol)	3090.00
10	Solvent (Di Acetone Alcohol)	1545.00
11	Catalyst (B-Cat 4047, Catalyst 1786 B)	824.00
12	Flow & Levelling Agent (BYK 399, Resiflow LV)	515.00
13	Matting Agent (Silica EXP-790, Syloid MX-107)	1030.00

27/4/16

Export Product No.5 :ARMIDUR CC L160 PU Primer

Quantity : 50,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Synolac E-20245, Idester 2266,S.P.Resin VOY 8152 B)	28531.00
2	Resin Cymel 303	3090.00
3	Resin Dynapol L411	1030.00
4	Pigment Titanium Dioxide(TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	3090.00
5	Pigment Zinc Phosphate	2575.00
6	Solvent(Garasol R150, Garasol R100)	4635.00
7	Solvent (Butyl Glycol)	4635.00
8	Solvent (Di Acetone Alcohol)	2575.00
9	Catalyst (B-Cat 4047, Catalyst 1786 B)	412.00
10	Flow & Levelling Agent (BYK 399, Resiflow LV)	515.00
11	Silica EXP-790, Syloid MX-107	412.00

Export Product No.6 :Armidur CC L156 PE Back Coat Paint

Quantity : 50,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Synolac E 20108, Idester 2265, S.P. Resin VOY 8151.)	30540.00
2	Resin (Cymel 303)	3090.00
3	Pigment Titanium Dioxide(TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	5150.00
4	Pigment (Special Black 4, Carbon Black 2429 G)	515.00
5	Pigment (Middle/Lemon Chrome Yellow)	515.00
6	Pigment (Bayferrox Yellow 4920)	515.00
7	Solvent (Garasol R150, Garasol R100)	3348.00
8	Solvent (Butyl Glycol)	3348.00
9	Solvent (Di Acetone Alcohol)	2060.00
10	Catalyst (B-Cat 4047, Catalyst 1786 B)	824.00
11	Flow & Levelling Agent) BYK 399, Resiflow LV	515.00
12	Defoamer (Afcona 2720, BYK 057)	52.00
13	Matting Agent (Silica EXP-790, Syloid MX-107)	1030.00

27/4/16

Export Product No.7 : Armidur CC L146 Epoxy Back Coat

Quantity : 40,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Lapox P-5, Lapox P-6)	24060.00
2	Resin (BRL101)	2472.00
3	Resin (Eterkyd 4901 B)	1236.00
4	Pigment Titanium Dioxide (TiO2 Kronos 2310, TiO2 Crystal 128, TiO2 BLR 699)	4120.00
5	Pigment (Special Black 4, Carbon Black 2429 G)	412.00
6	Pigment (Middle/Lemon Chrome Yellow)	412.00
7	Pigment (Bayferrox Yellow 4920)	412.00
8	Solvent (N-Butanol)	824.00
9	Solvent (Butyl Glycol)	2060.00
10	Solvent (Di Acetone Alcohol)	1236.00
11	Solvent (ECA)	2060.00
12	Solvent (Xylene)	824.00
13	Catalyst (B-Cat 4047, Catalyst 1786 B)	329.60
14	Flow & Levelling Agent (BYK 399, Resiflow LV)	412.00
15	Matting Agent (Silica EXP-790, Syloid MX-107)	329.60

Export Product No. 8 : Armidur CC L145 Epoxy Clear Coat Paint

Quantity : 20,000.00Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Resin (Lapox P-5, Lapox P-6)	14852.60
2	Resin (BRL101)	1236.00
3	Solvent (N-Butanol)	412.00
4	Solvent (Butyl Glycol)	1236.00
5	Solvent (Di Acetone Alcohol)	618.00
6	Solvent (ECA)	1236.00
7	Solvent (Xylene)	412.00
8	Catalyst (B-Cat 4047, Catalyst 1786 B)	226.60
9	Flow & Levelling Agent (BYK 399, Resiflow LV)	206.00
10	Matting Agent (Silica EXP-790, Syloid) MX-107	164.800

Signature
27/4/16

Export Product No. 9: Universal Thinner T-002

Quantity : 15,000.00 Kg

Import Product :

S.No.	Item Description	Quantity recommended (Kg)
1	Garasol R150	9115.500
2	N-Butanol	463.50
3	Butyl Glycol	2317.50
4	Di Acetone Alcohol	463.50
5	ECA	3090.00

(Nand Lal)
Consultant
11-02-2016

DGFT(NC)

No 7/228/15 - TSW on 15/2/16

15/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch for issue of advance licence (Licence No. 2510004419 dated 15.10.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/00777/AM-16/DES-4/930 dated 17.02.2016 forwarded an application for issue of advance licence from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch for issue of advance licence (Licence No. 2510004419 dated 15.10.2015). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Plastic Master Batch containing 77% $\pm$ 1% calcium carbonate, 19.8% $\pm$ 1% polypropylene	1 kg.	Calcium Carbonate	0.78
		Polypropylene Granules	0.2
		Polybuten	0.02
		Additives – Zinc Stearate	0.01

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



1/17
3/3

01
3/3

No.7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Daily Moisturizing Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/740/AM-16/DES-IV

Adv. Auth. No.0510395991 dt. 20-10-2015

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight and allowing 0.5% wastage for all the raw materials except the fragrance :-

Export product: Daily Moisturizing Cream
Quantity : 60,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid Flake	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	DK Ester F-50	0.0201 Kg
5	DK Ester F-160	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cithrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	WAS BP-EP Silk 783-L (White Soft Paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg

Nand Lal
(NAND LAL)
Consultant
30-03-2016

DGFT (NC)

No 7/28/16 - TSW dt 31/3/16

A 21/4/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch - Black for issue of advance licence (Licence No. 2510004422 dated 23.10.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/00776/AM-16/DES-4/929 dated 17.02.2016 forwarded an application for issue of advance licence from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch - Black for issue of advance licence (Licence No. 2510004422 dated 23.10.2015). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Plastic Master Batch - Black (Containing Black filler Granules 94% ± 1%)	1 kg.	Black Filler Granules	0.94
		PB - 0800M	0.06
		Tinuvin-770	0.005

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



No. 46011/90/2012
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001.
Dated the September 9, 2015

OFFICE MEMORANDUM

Subject: Application from M/s Plastiblends India. Ltd for issue of advance licence (Licence No. 0310793344 dated 28/1/2015 for export of Polywhite Master batch for 50000.000 K.G and corresponding import-reg.

The undersigned is directed to refer to U.O. No. 01/83/050/224/AM-16/DES 4/399 dated 28/7/2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorisation Application on the following basis.

Name of Export items (s)	Qty. in K.G	Name of import items (s)	Qty. in KG
POLYWHITE MASTER BATCH NET CONTENT ; 1) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE):1,800.000 KILOGRAM 2)RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTIONS MOULDING GRADE) :2,200.000 KILOGRAM 3) RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE) : 1,800.000 KILOGRAM 4) RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS : 3,437.505 KILOGRAM 5)TITANIUM DIOXIDE (RUTILE GRADE) :124.990 KILOGRAM 6)OPTICAL BRIGHTNER :12.505 KILOGRAM 7) DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET) :325.000 KILOGRAM 8) EXTENDER NAMELY CALCIUM CARBONATE : 28,500.000 KILOGRAM 9) EXTENDER NAMELY TALC : 11,750.000 KILOGRAM 10)ADDITIVE NAMELY ANTIOXIDANT ; 50.000 KILOGRAM	1	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 K.G K.G content in the export product
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 -do-
		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 -do-
		OPTICAL BRIGHTNER	1.03 -do-
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 -do-
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 -do-
		EXTENDER NAMELY TALC	1.03 -do-
		ADDITIVE NAMELY ANTIOXIDANT	1.03 -do-


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Smt. Chandra Kanta Pandey, Foreign Trade Development Officer, Directorate General of Foreign Trade, Department of Commerce, (DES- 7) Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi Tel.No. 23061562, Extn. 266
Fax: 2306 2225/23061613